

MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Sir, I beg to move for leave to introduce a Bill to provide for the transfer and vesting of the undertaking of the Industrial Finance Corporation of India to and in the Company to be formed and registered as Company under the Companies Act, 1956 and for matters connected therewith or incidental thereto and also to repeal the Industrial Finance Corporation Act, 1948.

MR. DEPUTY SPEAKER : The question is:

"That leave be granted to introduce a Bill to provide for the transfer and vesting of the undertaking of the Industrial Finance Corporation of India to and in the Company to be formed and registered as Company under the Companies Act, 1956 and for matters connected therewith or incidental thereto and also to repeal the Industrial Finance Corporation Act, 1948.

The motion was adopted.

DR. ABRAR AHMED : I introduce the Bill.

MR. DEPUTY SPEAKER : We shall now take up Matters under Rule 377.

Introduced with the recommendation of the President.

1425 hrs.

MATTERS UNDER RULE 377

- (i) **Need to bring out low cost translations of entire work of Mahatma Jotiba Phule, social reformer of Maharashtra, in Hindi and English.**

[English]

SHRI PRITHVIRAJ D. CHAVAN (Kard): Sir, I wish to raise the following matter under Rule 377.

Mahatma Jotiba Phule, a great social reformer of Maharashtra was a pioneer in the cause of social justice, women's education, trade union movement and upliftment of farmers. Many books written by him in Marathi are revolutionary. They have had profound influence in shaping the ethos of social quality in Maharashtra. The entire literature by Mahatma Phule is highly relevant even today and the younger generation needs to be introduced to Phule's literature. Maharashtra Government has published his writings and a biography in Marathi.

I request the Central Government to bring out low cost translations of Mahatma Phule's entire work in Hindi and English.

- (ii) **Need for implementation of agreements for dearness allowance, etc. for the workers of Central Public Sector Undertakings.**

SHRI SRIBALLAV PANIGRAHI (Deogarh): Unanimous agreement was reached on 23rd July, 1992 on dearness allowance for the workers of the Central Public Sector Undertakings by the Tripartite

[Shri Sriballav Panigrahi]

Committee with the Labour Minister as Chairman, whereby Rs. 2 per point increase with variable slab rate would be payable with effect from 1.1.1989. Another agreement reached in the special tripartite meeting was to lift the ban on wage revision negotiations in the Central Public Sector Undertakings and to direct the Public Sector Managements to commence negotiations with the workers organisation. The period of last wage agreement in all the Central Enterprises Expired in December, 1991.

Further an agreement was reached in the Indian labour Conference for introduction of a pension scheme for all employees.

Although tripartite agreements are considered sacred and binding, it is a matter of regret that no steps have yet been taken for implementing them in spite of repeated representation of the INTUC and assurances given by the Government, aggrieved by such inordinate delay on the part of the Government in the implementation of the agreement, INTUC has given a call for a token strike for one day on March 19, 1993 in all industries and services throughout the country.

I, therefore, request the Central Government to take necessary steps forthwith for implementation of the agreements of the tripartite committees and also the Indian Labour Conference.

- (iii) **Need to provide support price for apple and other fruits in Himachal Pradesh**

[Translation]

SHRI KRISHAN DUTT
SULTANPURI(shimla): Mr. Deputy Speaker,

Sir, barren land in Himachal Pradesh has been converted into fertile land by planting fruit trees on it by the people of the State. Besides, in the fields also trees of mainly apples, peaches, mangoes, oranges, and lemons have been planted. The Central Government fixes support price for these fruits grown in other States of the country. Similarly, support price need be fixed for the fruits grown by the fruit growers in Himachal Pradesh. I would like to submit to the Central Government that this has not only checked soil erosion in Himachal Pradesh, but has also benefited farmers in the State.

I would like to request the Central Government to plant trees on the barren land in Himachal Pradesh to check soil erosion and to improve the lot of the farmers in the State. To encourage the farmers for planting trees, the Central Government should take steps to provide subsidy etc. to them. Support price for apple should be fixed at Rs.2.75 and reasonable support price for other fruits need be fixed.

- (iv) **Need to levy no Income Tax on instalment of Additional Dearness Allowance deposited in GPF of the employees.**

DR. LALBAHADUR RAWAL (Hathras): Mr. Deputy Speaker, Sir, almost in all the States instalments of Additional Dearness Allowance, at par with the employees/officers of the Central Government, are paid to the employees. This payment is made on the basis of the Basic Pay. Payment of the Additional Dearness Allowance to the employees drawing more than Rs.3,500 per month as, Basic Pay, is not made in cash, but is deposited in the Contributory Provident Fund/General Provident Fund. This Additional Dearness Allowance is paid to the employees/officers to compensate for the